

Mir Singh and Others

Vs

Union of India

Civil Appeal No. 282 of 1985

(K. S. Paripoornan, K. Ramaswamy JJ)

21.11.1995

ORDER

In this case, notification under Section 4(1) of the Land Acquisition Act, 1954, acquiring a large extent of land of 966 bighas was published on 24-10-1961. Ultimately, the High Court granted @ Rs. 12 per sq. yd., i.e., Rs. 12,000 per bigha. The High Court followed the decision in *Sanwalia v. Union of India*. It is stated by Mr. P. P. Juneja, learned counsel for the appellants, that the notification of the lands covered in the *Sanwalia* case is 13-7-1959. Since the notification of the appellants' land is of 19-10-1961, they are entitled to higher compensation due to lapse of time. We find it very difficult to accept the contention. The High Court has awarded the uniform rate to all the lands at Rs. 12,000 per bigha, i.e., Rs. 12 per sq. yd. We do not find any such justification to distinguish the other cases from that of the appellants' to grant enhanced compensation. The appeal is, therefore, dismissed. No costs.